PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MOTOR INDUSTRIES COMPANY LIMITED

(Regd. Office Address: Post Box No. 3, Hosur Road, Adugodi, Bangalore – 560030, Karnataka, India)

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

In connection with the Public Announcement dated April 27, 2007 (the "**PA**"), Addenda to the PA dated May 31, 2007 and dated June 11, 2007 and the Letter of Offer dated June 9, 2007 ("**Letter of Offer**") issued by Citigroup Global Markets India Private Limited (the "**Manager to the Offer**"), on behalf of Robert Bosch GmbH (the "**Acquirer**"), to the equity shareholders of Motor Industries Company Limited (the "**Target Company**"), wherein an open offer to acquire up to 6,410,292 fully paid-up equity shares of Rs. 10/- each, representing 20% of the paid-up equity share capital of the Target Company at a price of Rs. 4,000/- (Rupees Four Thousand) per equity share payable in cash (the "**Offer**"), was made under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**"), the equity shareholders of the Target Company are requested to kindly note the following changes in the information appearing in the PA and the Letter of Offer. This announcement should be read in conjunction with the PA, the addenda thereto and the Letter of Offer sent by the Acquirer to the shareholders of the Target Company.

Offer Size

1. In accordance with Regulation 26 of the SEBI (SAST) Regulations, the Acquirer can revise the offer price at any time upto seven working days prior to the date of the closure of the Offer i.e June 27, 2007. The Offer Price is hereby revised by the Acquirer from Rs. 4,000/- (Rupees Four Thousand Only) per Share to Rs. 4,600 per Share ("**Revised Offer Price**").
2. The Acquirer will pay the Revised Offer Price for all the Shares validly tendered any time during the Offer and accepted under the Offer.

Financial Arrangements

3. In light of the Revised Offer Price, the total funds required under the Offer, assuming full acceptance, will now be Rs. 29,487,343,200 (Rupees Two Thousand Nine Hundred Forty Eight Crores Seventy Three Lakhs Forty Three Thousand Two Hundred Only (the "**Revised Maximum Consideration**").
4. The Acquirer proposes to fund the Offer out of internally generated funds.
5. By way of security for performance of its obligations under the SEBI (SAST) Regulations, an unconditional, irrevocable and on demand bank guarantee ("**Guarantee**") dated April 26, 2007 has already been issued on behalf of the Acquirer in terms of Regulation 28 of the SEBI (SAST) Regulations by Citibank N.A, 4th Floor, Fort House, Mumbai 400 001 ("**Indian Issuing Bank**"). The Guarantee issued in favour of the Manager to the Offer, is valid until November 15, 2007 and is for a sum of Rs. 2,861,000,000 (Rupees Two Hundred Eighty Six Crore Ten Lacs Only). As a result of the change in the Offer Price an additional Guarantee ("**Additional Guarantee**") has been issued in favor of the Manager to the Offer, which is valid until November 15, 2007 and is for a sum of Rs. 240,000,000 (Rupees Twenty Four Crores). Thus, the aggregate of the Guarantee and the Additional Guarantee, issued on behalf of the Acquirer is higher than the minimum prescribed escrow amount of 25% for the first Rs. 100 crores of consideration payable under the Offer (assuming full acceptance) and 10% thereafter on the balance of the consideration payable under the Offer, in accordance with Regulation 28 of the SEBI (SAST) Regulations. At the request of the Acquirer, an unconditional, irrevocable and on demand bank guarantee dated April 26, 2007 for an amount of Rs. 2,861,000,000 (Rupees Two Hundred Eighty Six Crore Ten Lacs Only) has already been issued by Citigroup Global Markets Deutschland AG & Co. KGaA, located at Reuterweg 16 60323 Frankfurt am Main Germany (the "**Foreign Issuing Bank**"), in favour of the Indian Issuing Bank which in turn has issued the Guarantee in favour of the Manager to the Offer. As a result of the change in the Offer Price an unconditional, irrevocable and on demand bank guarantee dated June 25, 2007 for an amount of Rs. 240,000,000 has been issued by Citigroup Global Markets Deutschland AG & Co. KGaA in favor of the Indian Issuing Bank. The Guarantee and the Additional Guarantee entitle the Manager to the Offer to realize the value thereof in terms of the SEBI (SAST) Regulations. The Guarantee and the Additional Guarantee is provided by Citibank N.A., and Citibank N.A., is not an associate of or group of the Acquirer or the Target Company.
6. In addition to the aforementioned Guarantee and Additional Guarantee, the Acquirer has also deposited in an escrow account with Citibank N.A., D.N. Road Branch, Fort, Mumbai (the "**Escrow Account"**), a Cash Deposit which represents more than 1% of the Revised Maximum Consideration in accordance with Regulation 28 of the SEBI (SAST) Regulations.

Other Terms of the Offer

7. All other terms and conditions of the Offer as set out in the Letter of Offer remain unchanged.
8. For the sake of convenience of the shareholders of the Target Company, a complete schedule of the activities pertaining to the Offer is given below:

Activity	Date	Day
Public Announcement	April 27, 2007	Friday
Specified Date	May 11, 2007	Friday
Last date for announcement of a competitive bid, if any	May 18, 2007	Friday
Date by which Letter of Offer will be dispatched to the Shareholders	June 12, 2007	Tuesday
Date of opening of the Offer	June 20, 2007	Wednesday
Last date for revising the Offer Price / Offer Size	June 27, 2007	Wednesday
Last date for withdrawing acceptance of the Offer	July 4, 2007	Wednesday
Date of closure of the Offer	July 9, 2007	Monday
Last date of communicating rejection / acceptance and payment of consideration for applications accepted and or return of Shares/ Share certificates for applications rejected	July 24, 2007	Tuesday

The Acquirer and its Board of Directors accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer under the SEBI (SAST) Regulations.

This Public Announcement will also be available on the SEBI website www.sebi.gov.in

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
Citigroup Global Markets India Private Limited Bakhtawar 12th Floor Nariman Point, Mumbai 400 021 Tel No: +91 22 6631 9840 Fax No: +91 22 6646 6056 Email: mil.openoffer@citigroup.com Contact Person: Mr. Amulya Goyal	**Intime Spectrum Registry Limited** C-13 Pannalal Silk Mills Compound L.B.S. Marg, Bhandup (West) Mumbai - 400 078, India Tel. : +91 22 2596 0320 (9 lines) Fax. : +91 22 2596 0329 Email: mil.openoffer@intimespectrum.com Contact Person: Mr. Sachin Achar

Issued by:
Citigroup Global Markets India Private Limited
as Manager to the Offer on behalf of

The Acquirer

Place: Mumbai
Date: June 27, 2007

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